Employment to agricultural workers/labourers

- 691. SHRI K.C.T YAGI: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:
- (a) whether agricultural labourers constitute over 60 per cent of the total work force in the country;
- (b) if so, the percentage of agricultural labourers, who do not get sustainable level of employment throughout the year; and
- (c) the steps taken by Government to provide employment to all agricultural workers/labourers in the country or employment through diversification throughout the year?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA): (a) and (b) No, Sir. According to Census, 2011 the total cultivator and agricultural labourers are 25% and 3% respectively of the total workers. Hence, the workers in agricultural sector i.e. cultivator plus agricultural labourers is 55°k of total workers.

(c) The Government has enacted Mahatma Gandhi National Employment Guarantee Act, 2005 to provide for the enhancement of livelihood security of the households in rural areas of the country by providing at least one hundred days of guaranteed wage employment in every financial year to every household whose adult members volunteer to do unskilled manual work.

Spending on welfare schemes from the Construction Workers' Cess

- 692. DR. R. LAKSHMANAN: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:
- (a) the State-wise details of the welfare schemes formulated by the States' Building and other Construction Workers Welfare Boards; and
- (b) the State-wise details of the amount spent from Construction Workers' Cess Fund for the welfare scheme, during the last five years?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA): (a) State-wise details of welfare schemes formulated by the State Building and Other Construction Workers Welfare Boards under the Building and Other Construction Workers (Regulation of Employment and Conditions of Service) Act, 1996 are given in Statement-I (See below).

(b) The State-wise details of the amount spent for welfare of construction workers under the Building and Other Construction Workers (Regulation of Employment and Conditions of Service) Act, 1996 are given in Statement-II.

Statement-I

State-wise details of welfare schemes formulated by the State Building and Other Construction Workers Welfare Boards under the Building and Other Construction Workers (Regulation of Employment and Conditions of Service) Act, 1996

- 1. Andhra Pradesh
 - (i) Marriage Gift
 - (ii) Maternity Benefit
 - (iii) Fatal Accident Relief
 - (iv) Disability Relief
 - (v) Natural Death Relief
 - (vi) Hospitalization Relief
 - (vii) Funeral Expenses
 - (viii) Skill Development Training
 - (ix) Vocational training to the dependents
 - (x) Pension Scheme; NPS Lite, 2010 (Swavalamban) and
 - (xi) Relief to the unregistered workers
- 2. Arunachal Pradesh
 - (i) Housing loan
 - (ii) Tool Advance
 - (iii) Medical Assistance
 - (iv) Marriage Assistance
 - (v) Maternity assistance
 - (vi) 'Education assistance
 - (vii) Old age pension
 - (viii) Disability pension
 - (ix) Normal death
 - (x) Accidental death
 - (xi) Funeral Assistance

- (xii) Awareness-cum-on the spot registration camp
- (xiii) Laptop for Children of registered workers
- (xiv) Liveries for registered workers
- (xv) Purchase of Solar lamps for registered workers

3. Assam

Written Answers to

- Death benefits (i)
- Accident Benefit
- (iii) Educational Institution for job oriented technical education to the children of the beneficiaries

4. Bihar

- Maternity benefits
- Financial Assistance for marriage
- (iii) Grant for construction/repair of house
- (iv) Purchase of tools and cycle
- (v) Payment of death benefit
- (vi) Medical assistance
- (vii) Pension
- (viii) Family pension
- (ix) Disability pension
- Payment of funeral assistance
- (xi) Financial assistance for education

5. Chhattisgarh

- Gratuity and help for cremation on death (i)
- Scholarship to students
- (iii) Maternity Benefit Scheme
- (iv) Group Marriage Scheme
- (v) Scheme to provide Cycle
- (vi) Scheme to provide Sewing Machine
- (vii) Scheme to provide Tool-kit to workers
- (viii) Scheme to help Children studying in child labour schools

- (ix) Worker's Insurance Scheme
- (x) Swavalamban Pension Scheme for workers
- (xi) Scheme for Waiting sheds for workers
- (xii) Scheme for skill development of registered workers by a Vocational Training Provider (VTP)
- (xiii) Monthly Season Railway Pass Scheme
- (xiv) Scheme for Mobile Registration van
- (xv) Bonded Labour Rehabilitation Scheme
- (xvi) Scheme for Creche for the infants
- (xvii) Scheme to help workers during serious illness
- (xviii) Scheme to help talented students
- (xix) Scheme to help in case of accident of workers
- (xx) Scheme to provide helmet to the workers
- (xxi) Scheme to help women self help group of construction workers
- (xxii) Pension scheme in case of accidental death and permanent disability

6. Goa

- (i) Maternity Benefit
- (ii) Pension
- (iii) Advance for Purchase or Construction of House
- (iv) Disability Pension
- (v) Loan for Purchase of Tools
- (vi) Payment of Funeral Assistance
- (vii) Payment of Death Benefit
- (viii) Medical Assistance to Beneficiaries
- (ix) Financial Assistance for Education
- (x) Financial Assistance for Marriage
- (xi) Family Pension

7. Gujarat

- (i) Children Education Assistance
- (ii) Maternity Benefit

- (iii) Funeral Benefit
- (iv) Medical Benefit
- (v) Accidental Death Benefit
- (vi) Training for skill up-gradation and tool Kit assistance
- (vii) Nanaji Deshmukh Avas Scheme
- (viii) RSBY
- (ix) Sickness due to Occupational diseases assistance
- (x) Legal aid
- (xi) Scheme to provide temporary housing
- (xii) Scheme to provide hotel facility for children
- (xiii) Scheme for Balvadi and Anganwadi.
- (xiv) Provide smart card/I card to BOCW workers
- (xv) Chief Minister MAA Amrutam Scheme
- (xvi) Eco assistance for special education to BOCW children.

8. Haryana

- (i) Maternity Benefit
- (ii) Scholarship scheme
- (iii) Kanyadaan scheme
- (iv) Financial assistance to disabled children
- (v) Mukhyamantri Mahiia Shramik Sammaan Yojana
- (vi) Medical assistance
- (vii) Health Insurance Scheme
- (viii) Financial assistance on marriage of children
- (ix) Sewing machine scheme
- (x) Bicycle scheme
- (xi) Assistance for purchase of house
- (xii) Gratuity for purchase of tools
- (xiii) Pension scheme
- (xiv) Family pension
- (xv) Disability assistance pension

- (xvi) Assistance on death of the worker
- (xvii) Assistance on death of unregistered worker
- (xviii) Funeral assistance
- (xix) Fare for visiting Home Town
- (xx) Free travelling facility
- (xxi) Refund of contribution
- (xxii)Financial assistance for treatment of Chronic disease
- 9. Himachal Pradesh
 - (i) Health Insurance Cover
 - (ii) Maternity/ paternity benefit
 - (iii) Pension
 - (iv) Advance for purchase or construction of house
 - (v) Disability Pension
 - (vi) Loan for the purchase of Tools
 - (vii) Payment of Funeral Assistance
 - (viii) Payment of Death Benefit
 - (ix) Medical Assistance to Beneficiaries
 - (x) Financial Assistance for Education
 - (xi) Financial Assistance for Marriage
 - (xii) Assistance for Female Worker for purchase of Cycle
 - (xiii) Induction Heater or Solar Cooker
 - (xiv) Solar Lamp
 - (xv) Washing Machine
 - (xvi) Skill Development Allowance
 - (xvii) Workers Transit Hostel
- 10. Jammu and Kashmir
 - (i) Education Assistance
 - (ii) Marriage Assistance
 - (iii) Disability Assistance
 - (iv) Medical Assistance

- (v) Death Assistance
- (vi) Funeral Assistance

11. Jharkhand

- (i) Shramik Aujar Sahayata Yojana
- (ii) Saikil Sahayata Yojana
- (iii) Silali Machine SahayataYojana
- (iv) Medhavi Putra/Putri Chhatravrity Yojana
- (v) Rojgar Prashikchhan Yojana
- (vi) Matritwa Prasuvidha Yojana
- (vii) Jan Shree Bima Yojana
- (viii) Rashtriya Swasthya Bima Yojana
- (ix) National Pension Yojana
- (x) Bal Shram Shikchha Protsahan Yojana
- (xi) Vivah Sahayata Yojana
- (xii) Chikitsa Pratipurty Yojana
- (xiii) Chikitsa Sahayata Yojana
- (xiv) Antyesti Sahayata Yojana
- (xv) Pension Yojana
- (xvi) Nishaktata Pension
- (xvii)Parivarik Pension
- (xviii) Anath Pension
- (xix) Saraswati Yojana

12. Karnataka

- ₹ 4,000/-: Funeral expenses for death of the beneficiary and ₹ 15,000/-: An ex-gratia payment to the deceased's family.
- (ii) ₹ 1,00,000/-: Accident Compensation payment to the nominees of the beneficiary on account of his death due to accident during the course of employment or while travelling from the place of work to the residence or from the residence to the place of work or resulting in total permanent disablement to the beneficiary.

For partial permanent disablement: In proportion of ₹ 1,00,000/- based on the percentage of disability.

- (iii) ₹ 400 to ₹ 2,000/-: Hospitalization assistance to the beneficiary.
- (iv) ₹ 50,000/- Treatment of major ailments *viz*. heart operation, kidney transplantation and cancer treatment.
- (v) ₹ 50,000:Compensation payment to the unregistered beneficiary results in accidental death due to collapse of a building under construction.
- (vi) ₹10,000/- to ₹20,000/-: Compensation payable to the unregistered beneficiary who is grievously injured due to accident as a result of collapse of a building under construction.
- (vii) ₹ 6,0001-: Maternity assistance per delivery to female beneficiary limited to two deliveries.
- (viii) Education assistance to 2 children of the beneficiary S.S.L.C./P.U.C. pass ₹ 3,000/-, ITI/Diploma studying ₹ 3,600/- (one time), general degree studying ₹ 3,000/- (one time), P.G. course studying ₹ 6,000/-, (one time) Medical Engineering Technical Degree course studying ₹ 10,000/- (one time).
- (ix) ₹ 5,0001-: Marriage assistance to the beneficiary or to his 2 children.
- (x) ₹5,000/-: Loan for purchase of too Vinstruments.
- (xi) Pension of ₹ 300/- p.m. to the Female and Male beneficiary who have completed the age of 50 years and 55 years respectively.
- (xii) Disability pension of ₹300/- p.m. owing to paralysis, leprosy, cancer and T.B. and ₹5,000/- ex- gratia based on percentage of disability.
- (xiii) ₹ 50,000/-: Loan for the construction or purchase of house.

13. Kerala

- (i) Pension
- (ii) Family pension
- (iii) Invalid Pension
- (iv) Tools Advance
- (v) Funeral benefits
- (vi) Death Benefits
- (vii) Accident benefits
- (viii) Treatment Benefits
- (ix) Fatal Disease Treatment Benefits
- (x) Ex-gratia Benefits

- (xi) Scholarship
- (xii) Entrance Coaching (Admission for Professional Courses)
- (xiii) Cash Award for SSLC
- (xiv) Marriage Benefits
- (xv) Maternity Benefits
- (xvi) Refund contribution
- (xvii) VRS
- (xviii) Cash Assistance for SSLC
- (xix) Housing Building Advance
- (xx) Santhwanam

14. Madhya Pradesh

- (i) Maternity Assistance Scheme 2004
- (ii) Marriage Assistance Scheme 2004
- (iii) Education Assistance (Scholarship) Scheme 2004
- (iv) Cash Award for Meritorious Student Scheme 2004
- (v) Medical Assistance Scheme 2004
- (vi) Disability assistance and ex-gratia payment in case of death Scheme and funeral assistance - 2004
- (vii) Housing Assistance Scheme (Rural) 2013
- (viii) Housing Assistance Scheme (Urban)- 2013
- (ix) Skill Development Scheme 2012
- (x) Assistance to candidates who have cleared State PSC/UPSC 2013
- (xi) Pension Scheme 2013
- (xii) Super 500 (class 10th) Scheme 2013
- (xiii) Super 500 (class 12th) Scheme 2013
- (xiv) Assistance for Professional Education Scheme 2013
- (xv) Rain basera for Construction Workers
- (xvi) Construction of Pandit Deendayal Nirman shramik Shed Scheme 2004
- (xvii) Ex-gratia payment and funeral assistance in case of death during construction work for unregistered construction worker.

- (xviii) Encouragement Schemes for players
- (xix) Grant Scheme for Purchase of Tooisl Instruments
- (xx) Grant Scheme for Coaching of Entrance exams of Professional Courses (UG/PG).

15. Maharashtra

- (i) Financial Assistance of ₹ 10,000/- (Ten thousand) for natural delivery and 15,000/- (Fifteen thousand) for delivery by cesarean operation to the wife of registered male worker and/or to the registered female worker. (Benefit extended for maximum up to two deliveries only)
- (ii) Educational Assistance of ₹1200/- (One Thousand Two Hundred) to the children studying in 1st to 71b std. and ₹2400 (Two Thousand Four Hundred) for the children studying in 8th std. to 10th std. of the registered worker. (Benefit extended for maximum up to two children and to the wife of registered male worker)
- (iii) Educational Assistance of ₹ 5000/- (five thousand) to the children of the registered worker scoring 50% or more marks in 10th and 12th standard examination. (Benefit extended for maximum up to two children and to the wife of registered male worker)
- (iv) Educational Assistance of ₹ 5000/- (five thousand) to the children of the registered worker studying in the 11th and 12th standard. (Benefit extended for maximum up to two children and to the wife of registered male worker)
- (v) Educational Assistance of ₹ 15000/- (fifteen thousand) to the children of the registered worker studying in the 1st, 2nd, 3rd and *4th (*4th year only if applicable) year of graduation. (Benefit extended for maximum up to two children and to the wife of registered male worker only)
- (vi) Educational Assistance of ₹ 50,000/- to the children of the registered worker studying in Medical and Engineering courses in the Government recognized college or institute. (Benefit extended for maximum up to two children and to the wife of registered male worker)
- (vii) Educational Assistance of ₹ 10,000/- (Ten Thousand) to the children of the registered worker studying in Government recognized Diploma courses. (Benefit extended for maximum up to two children and to the wife of registered male worker)
- (viii) Financial Assistance of ₹ 25,000/- to each of the two female children of the registered worker who or whose spouse has done family planning operation after two female children. (to be fixed in the bank in the name off emale child till they attain 18 years of the age)

- (ix) Financial Assistance of ₹ 100000/- to the registered worker in case of 75% or more permanent disability, (the benefit can be availed only after 26th July 2014 as the benefit is covered under the Mediclaim and Personal Accident Insurance scheme)
- (x) Funeral Benefit of ₹ 5000/- to the nominated heir of deceased registered worker
- (xi) Financial Assistance of ₹ 12000/- p.a. up to 5 years to the widow or widower in case of death of registered worker during the course of employment
- (xii) Financial Assistance of ₹ 2,00,000/- to the legal heir, in case of death of registered worker
- (xiii) Medical Assistance of ₹ 25,000/- for the treatment of serious ailments for registered worker and his/her family members (the benefit can be availed only after 26th July 2014 as the benefit is covered under the Mediclaim & Personal Accident Insurance Scheme)
- (xiv) Reimbursement of the MS-CIT course fees to the children of registered worker. (Benefit extended for maximum up to two children only)
- (xv) Financial assistants of ₹ 10,000/- towards the first self marriage expenses to the registered worker
- (xvi) Direct Benefit Transfer of ₹ 3000/- per worker to the registered beneficiary workers for the purchase of daily Need Goods
- (xvii)Mediclaim Insurance Policy of ₹ 200000/- for the registered beneficiary workers and their families (1+5) members.

16. Meghalaya

Written Answers to

- Maternity benefit
- (ii) Eligibility for welfare pension
- (iii) Advance for purchase or construction of house
- (iv) Disability pension
- (v) Loan for purchase of tools
- (vi) Payment of funeral assistance
- (vii) Payment of death benefit
- (viii) Cash award to meritorious students
- (ix) Opening educational institutions for providing job oriented technical education
- (x) Medical assistance to beneficiaries

- (xi) Financial assistance for education
- (xii) Financial assistance for marriage
- (xiii) Family pension
- (xiv) Megha Health' Insurance Scheme

17. Mizoram

- (i) Old age pension
- (ii) Death Benefit
- (iii) Marriage Assistance
- (iv) Assistance for Accident and Fatal Diseases
- (v) Maternity Benefit
- (vi) Children Educational Assistance and Cash Award
- (vii) Soft Loan for Tool advance
- (viii) Soft Loan for House Building advance
- (ix) Disaster rehabilitation

18. Odisha

- (i) Accident Benefit
- (ii) Pension benefit
- (iii) Family Pension
- (iv) Invalid Pension
- (v) Death relief/Funeral Assistance
- (vi) Loan and advances for construction of house
- (vii) Group Insurance
- (viii) Financial Assistance for the education of children
- (ix) Medical expenses for treatment of beneficiaries
- (x) Maternity Benefit
- (xi) Marriage benefits
- (xii) Tool advances
- (xiii) Financial assistance for skill Upgradation
- (xiv) Grant of loan or subsidy to a local Authority in any scheme connected with the welfare of the Building/Construction workers

19. Punjab

Written Answers to

- Ex-gratia Scheme (i)
- (ii) Stipend Scheme for Children of registered construction workers (from 1st class to Degree courses along with Uniform allowance Education allowance (books and stationery allowance)
- (iii) Shagun Scheme for the marriage of daughters of the registered construction workers: ₹21,000/- (amount of shagun)
- (iv) Scheme for financial aid of ₹ 10,000/- for funeral and last rites on the eve of death of registered construction worker or his family member
- (v) Pension Scheme: Under this scheme, a registered construction worker after Completion of 60 years age and 5 years membership, is entitled for minimum pension of ₹5,000/- per annum and after completion of 20 years membership is entitled for maximum pension of ₹20,000/- per annum
- (vi) Medical Health Scheme for Registered Construction Workers arid their families under which the beneficiary can avail the health benefit up to Rs. 1.5 Lacs per year on family floater basis is being launched with the help of Punjab Health System Corporation
- (vii) Scheme for reimbursement of expenditure upto ₹ 1.00 lac incurred by the beneficiaries and their dependents for the treatment of following dangerous ailments:
- Occupational dermatitis
- (b) Occupational Cancer
- (c) Asbestosis
- (d) Silicosis
- (e) Lead poisoning including poisoning by occupational diseases in building and other construction work to be notified by any preparation or compound of lead or their ssequela
- Benzene poisoning, including poisoning by any of its homologues, their nitro or amino, derivatives or its sequela
- (g) Occupational asthma
- (h) Pesticide poisoning
- Toxic jaundice (i)
- Toxic anemia (i)
- Compressed air illness (Caissons diseases)

- (l) Noise induced hearing loss
- (m) Toxic nephritis
- (n) Cancer operation/treatment
- (0) Heart surgery
- (p) Kidney transplant
- (viii) Leave Travelling Concession for registered construction workers ₹ 2000/- after every two years
- (ix) Free Cycle for the children of Registered Construction workers once during the period they study in 9th to 12th class in the State of Punjab and who are obtaining benefits under the Stipend Scheme of the Board
- (x) Scheme for providing financial aid to beneficiary construction workers and their families for spectacles ₹ 8001-, Denture ₹ 5.000/- & hearing aid ₹ 6.000/-
- (xi) Maternity benefit scheme for registered construction worker for birth of two children @ ₹ 5000/-. Under this scheme the male construction worker will also be entitled to avail this financial assistance for the birth of his two children
- (xii) Skill upgradation and Vocational Education Scheme for the registered construction workers and their children
- (xiii) Scheme for providing financial aid of ₹ 20,000/- for General Surgery of the beneficiary and his dependents
- (xiv) Scheme for construction of Labour ShedS/ night shelters in the State

20. Rajasthan

- (i) Kaushal Shakti Yojana
- (ii) Vivah Sahayata Yojana
- (iii) Shiksha Sahayata (Chhatravriti) Yojana
- (iv) Prasuti SahayataYojana
- (v) Reimbursement of Critical Diseases
- (vi) Economic assistance on construction for Self Accommodation
- (vii) Cash award for meritorious scholars
- (viii) Economic assistance on death or injury of Construction Workers
- (ix) NPS Swavalamban Pension Yojana
- (x) Rashtriya Swasthya Bima Yojana

21. Sikkim

Written Answers to

- Vocational Training to the family members of the workers (i)
- (ii) Free legal aid facilities
- (iii) Library-cum-reading room.
- (iv) Awareness programmes on HIV/AIDs and other social issues
- (v) Organizing seminars/workshops for creating awareness about the rights of the workers and other social issues
- (vi) Cultural Programmes
- (vii) Blood Donation Camps
- (viii) Medical Camps and health Check-up melas
- (ix) Creche
- (x) Mobile facilities for informal education of workers
- (xi) Periodic awareness programmes for sanitation and basic health awareness
- (xii) Benefits for accident victims rendered physically handicapped for alternative employment
- (xiii) Special Awareness Schemes of female workers
- (xiv) Marriage of female workers and their female children
- (xv) Distribution of blankets and other clothes for needy beneficiaries
- (xvi) Funeral expenses of the workers and their family members
- (xvii)Distribution of tools and other related materials etc.

22. Tamil Nadu

The construction workers registered with the Tamil Nadu Construction Workers Welfare Board are extended with the following welfare assistances as per the Tamil Nadu Manual Workers (Construction Workers) Welfare Scheme 1994:

- Personal Accident Relief
 - (a) Death
 - (b) Accident Disability
 - (c) Artificial Limbs/Wheel Chair (In addition to the disability relief disbursed, artificial Limbs/wheel chair shall be provided to the eligible worker based on the disability).
- (ii) Natural Death
- (iii) Funeral Expenses
- (iv) Educational Assistance (for two children of the worker)

- (v) Marriage Assistance (For Worker or son/daughter only twice for the family)
- (vi) Maternity Assistance (For Woman worker only) Delivery @ ₹ 1000/- p.m. for 6 months.
 - Miscarriage/Termination
- (vii) Spectacle Assistance (for 2000 workers per year)
- (viii) a) Pension
- b) Family Pension
- 23. Telangana
 - (i) Marriage Gift
 - (ii) Maternity Benefit
 - (iii) Fatal Accident relief
 - (iv) Disability Relief
 - (v) Natural Death Relief
 - (vi) Hospitalization Relief
 - (vii) Funeral Expenses
 - (viii) Skill Development Training
 - (ix) Vocational Training to the Dependents
 - (x) Pension Scheme: NPS Lite, 2010 (Swalamban)
 - (xi) Relief to the Unregistered Workers
- 24. Tripura
 - (i) Mahila Nirman Shramik Vivaha Yojana
 - (ii) Accident benefits
 - (iii) Death benefits
 - (iv) Financial Assistance for the Education of the Children of Registered Beneficiaries
 - (v) Medical expenses for treatment of major ailments of a registered beneficiary or his / her dependents
 - (vi) Maternity benefits
 - (vii) Pension benefits
 - (viii) Funeral Assistances

25. Uttar Pradesh

- (i) Maternity benefit
- (ii) Child welfare scheme
- (iii) Accident Benefit
- (iv) Scheme for meritorious student
- (v) Medical assistance
- (vi) Skill development
- (vii) Death & Funeral assistance
- (viii) Ambulance assistance
- (ix) Scheme for Girls welfare
- (x) Assistance for daughter marriage
- (xi) Disability pension Scheme
- (xii) Assistance for purchase of tools
- (xiii) Assistance for solar energy
- (xiv) Assistance for House building
- (xv) RSBY
- (xvi) Awareness generation
- (xvii)Assistance for cycle purchase
- (xviii) pension scheme
- (xix) Creche scheme
- (xx) Mid-day meal scheme

26. Uttarakhand

- (i) Payment of pension
- (ii) Maternity Benefit
- (iii) Advance for purchase or construction of house
- (iv) Disability pension
- (v) Loan for the purchase of Tools
- (vi) Payment of Funeral Assistance
- (vii) Payment of Death Assistance
- (viii) Medical Assistance to beneficiaries

- (ix) Financial Assistance for Education
- (x) Financial Assistance for Marriage
- (xi) Family Pension.

27. West Bengal

- (i) Accident Benefit
- (ii) Disablement benefit
- (iii) Accidental Death
- (iv) Normal Death
- (v) Pension Benefit
- (vi) House Building advance
- (vii) Educational Assistance Benefit
- (viii) Medical Treatment benefit
- (ix) Maternity Benefit
- (x) Other Welfare Assistances:
- Cycle
- Funeral
- Tools
- Spectacles
- Hearing Aid
- Family Pension
- · Refund of subscriptions
- Invalid Pension
- Marriage
- Benefit for birth of girl child

28. GNCT of Delhi

- (i) Maternity Benefit ₹ 10,0001- (up to 2 children)
- (ii) Pension Benefit ₹ 1,000/- per month after completion of 60 year
- (iii) Advance for purchase or construction of house ₹ 1,50,000/-
- (iv) Disability Pension ₹ 1,000/-
- (v) Ex-gratia payment of ₹ 25,000/- in case of permanent disability

- (vi) Loan for the Purchase of work related Tools ₹ 10,000/-
- (vii) Grant for the Purchase of work related Tools ₹ 1,000/-
- (viii) Funeral Assistance 5,000
- (ix) Death Benefit Natural Death (50,000)
- (x) Accident Death Benefit 1,00,000
- (xi) Medical Assistance up to ₹ 1,000/-
- (xii) Financial Assistance for Education
- (xiii) Financial Assistance for Marriage
- (xiv) Family Pension 50% or ₹ 5001 whichever is higher
- (xv) Imparting Vocational Training-
- (xvi) Construction Academy for Skill Development-
- (xvii)Providing item of utility
- (xviii) (A) Benefit of Janshree Bima Yojana
- (B) Benefit of RSBY Scheme to registered workers

29. Andaman and Nicobar

- (i) Educational Assistance
- (ii) Marriage Assistance
- (iii) Maternity Benefit
- (iv) Medical Assistance
- (V) Death Benefit
- (vi) Funeral Assistance
- (vii) Pension Benefit

30. Chandigarh

- Maternity Benefit (i)
- (ii) Old Age Pension
- (iii) Fatal Accident Benefit at Construction site
- (iv) Kanyadan
- (v) Interest free Loan for marriage
- (vi) Interest free Loan for education of Children of beneficiary workers
- (vii) Interest free Loan for purchase of House Hold Items

- (viii) Interest free Loan for medical Treatment
- (ix) Interest free Loan for the purchase of Cycle
- (x) Interest free Loan for the purchase of scooter/motorcycle
- (xi) Interest free house Building Loan
- (xii) Financial Assistance of Funeral to the nominee/dependent of beneficiary worker.
- (xiii) Exgratia Grant to the beneficiary workers or their family members
- (xiv) In case the beneficiary member or his spouse deliver female child in Tricity Hospital Medical College, ESI Hospital, Government Medical College or PGI in that event a sum of ₹ 15000/- will be invested in the name of child with the Nationalized Bank for long term
- (xv) Female children of beneficiary workers studying in Vth class or above in Government recognized school or Government aided School will be given free of cost lady cycle and the benefit of the scheme will be provided maximum of two female children of the beneficiary member
- (xvi) The medical expenses upto ₹ 10,000/- for treatment of beneficiary workers or their family members as indoor patient in Government Hospital/PGI/ GMCH-32 U.T. Chandigarh will be reimbursed on the production of Medical bills duly verified by the doctor of the hospital
- (xvii)Swavalamban Scheme
- (xviii) Scholarship Scheme
- (xix) Beneficiary workers who has permanently disabled due to paralysis, leprosy, cancer, TB, accident etc. will be granted ₹ 500/- per month as financial assistance
- (xx) In case of natural death of beneficiary member a sum of ₹ 50,000/- will be paid to the nominee/dependent of beneficiary member

31. Daman and Diu

- (i) Maternity Benefit
- (ii) Pension
- (iii) Advance for Purchase or Construction of House
- (iv) Disability Pension
- (v) Loan for Purchase of Tools
- (vi) Funeral Assistance
- (vii) Death Benefit

- (viii) Medical Assistance
- (ix) Financial Assistance for Education
- (x) Finance Assistance for Marriage
- (xi) Family Pension
- (xii) Health Insurance Scheme
- (xiii) Coverage of Chronic diseases (Cancer, AIDS, TB, Heart etc.)
- (xiv) Free travelling facility for religious/historical place
- (xv) Financial assistance for marriage of daughters

32. Lakshadweep

Written Answers to

- Maternity Benefit
- (ii) Eligibility for pension
- (iii) Advance for Purchase or Construction of House
- (iv) Disability Pension
- (v) Loan for Purchase of Tools
- (vi) Payment of Funeral Assistance
- (vii) Payment of Death Benefit
- (viii) Medical Assistance to Beneficiaries
- (ix) Financial Assistance for Education
- (x) Finance Assistance for Marriage
- (xi) Family Pension
- (xii) Refund of the contribution of deceased member

33. Puducherry

- (i) Maternity Benefit @₹ 3,000/-
- (ii) Funeral Assistance @₹ 5,000/-
- (iii) Death benefit @ ₹ 15,000/- (normal death) and Accidental death @ ₹ 50,000/- (extended by the Board).
- (iv) Refund of contribution to the nominees on the eath of a beneficiary.
- (v) Marriage Assistance (a) ₹ 5,000/-
- (vi) Medical Assistance @ ₹ 200/- for initial minimum period of 5 days and thereafter @ 20/- per day upto maximum of ₹ 720/- p.m
- (vii) Medical Accident Benefit @ ₹ 1500/- per month.

- (viii) Educational Financial assistance and Cash benefits (State level/Regional level).
- (ix) Deepawali Gift Coupon @ ₹ 1,000/- to all construction workers.(All the enrolled workers are covered under Aam Admi Bheema Yojana Scheme of LIC of India.
- (x) Scholarship @₹I,200/- per annum through LIC ofIndia.
- (xi) Death benefit @ ₹ 30,000/- (normal death) and ₹ 75,000/- for accidental death extended through LIC of India.

New Proposals

- (xii) Swavalamban Pension Scheme. An amount of ₹ 1,000/- per annum paid by the beneficiary as premium to join in the pension scheme will be borne by the Board. It is estimated that, at present an amount of ₹ 3,70,000/- will be incurred for implementation of the scheme.
- (xiii) Medical assistance up to ₹2 Lakhs for specialized treatment
- (xiv) Recognition of Prior Learning for Construction Workers
- (xv) Sponsoring the wards of construction workers for pursuing post-graduation specialization in construction techniques.
- (xvi) Loan for purchase of tools.
- (xvii) Providing free laptops to the wards of construction workers who are doing +2 courses

Statement-II

State-wise detail of amount of cess utilized under the Building and Other Construction Workers' Welfare Cess Act, 1996 as on 31.12.2014 (provisional)

(₹ in crore)

Sl. No. Name of the States/UTs.		Amount spent
1.	Andhra Pradesh	73.42
2.	Arunachal Pradesh	4.56
3.	Assam	1.82
4.	Bihar	8.45
5.	Chhattisgarh	227.8
6.	Goa	0
7.	Gujarat	5.99
8.	Haryana	42.74

Sl. No	Name of the States/UTs.	Amount spent
9.	Himachal Pradesh	0
10.	Jammu and Kashmir	93.6
11.	Jharkhand	0.11
12.	Karnataka	112.07
13.	Kerala	888.1
14.	Madhya Pradesh	473.27
15.	Maharashtra	163.98
16.	Manipur	0
17.	Meghalaya	0.23
18.	Mizoram	8.93
19.	Nagaland	0.05
20.	Odisha	0.34
21.	Punjab	97.92
22.	Rajasthan	22.3
23.	Sikkim	2.77
24.	Tamil Nadu	345.47
25.	Tripura	4.79
26.	Uttar Pradesh	99.52
27.	Uttarakhand	0.16
28.	West Bengal	4.59
29.	Delhi	150.61
3 0.	Andaman and Nicobar Island	0.59
31.	Chandigarh	1.39
32.	Dadra and Nagar Haveli	0
33.	Daman and Diu	0.02
34.	Lakshadweep	0
35.	Puducherry	24.27
	Total	2859.86